

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/TT/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K Singhal, Member

Date of Hearing: 20.5.2014

Date of Order: 03.7.2014

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System being established by Unchahar Transmission Limited, New Delhi.

And

In the matter of

Unchahar Transmission Limited
C/o Chief Manager (TBCB),
Power Grid Corporation of India Limited.
Saudamini, Plot no.2, Sector -29, Gurgaon 122001

...Petitioner

Vs

1. Chairman, Uttar Pradesh Power Corporation Limited
Import Export & Payment Circle, 14th Floor,
Shakti Bhawan Extn. Building,
14, Ashok Marg, Lucknow, UP

2. Chairman, Jodhpur Vidyut Vitran Nigam Limited
New Power House, Industrial Area,
Jodhpur -342 003

3. Chairman, Jaipur Vidyut Vitran Nigam Limited
Vidyut Bhawan, Janpath,
Jaipur-302 005



4. Chairman, Ajmer Vidyut Vitran Nigam Limited
Vidyut Bhawan, Panchsheel Nagar, Makarwali Road,
Ajmer – 305004

5. Chairman & Managing Director
Himachal Pradesh State Electricity Board Limited,
Vidyut Bhawan, Kumar House
Complex Building II, Shimla

6. Executive Director (Commercial)
Uttarakhand Power Corporation Limited
Urja Bhawan, Kanwali Road,
Near Balli Wala Chowk, Dehradun

7. CEO & ED, Tata Power Delhi Distribution Limited (Formerly NDPL)
33 kV S/Station Building, NDPL House,
Hudson Lane, Kingsway Camp,
New Delhi-110019

8. Chief Engineer, Haryana Power Purchase Centre,
acting on behalf of UHBVNL and DHBVNL, (HPPC),
Shakti Bhawan, Energy Exchange, Room No. 446,
Top Floor, Sector-06, Panchkula – 134109

9. Principal Secretary (Power),
Power Development Department,
Government of Jammu & Kashmir (PDD)
SLDC Building, 1st Floor Gladani Power House, Narwal, Jammu

10. Superintending Engineer,
Electricity Wing of Engineering Department, Union Territory of Chandigarh
(EWEDUTC), Electricity OP Circle,
UT Chandigarh

.....**Respondents**

11. CEO (CTU),
Power Grid Corporation of India Limited
Saudamini, Plot No. 2, Sector - 29
Gurgaon 122 001

12. CEO
REC Transmission Projects Company Limited
Core-4, SCOPE Complex, 7, Lodi Road,
New Delhi 110 003

...**Proforma Respondents**



The following were present:

Shri B. Vamsi, UTL
Shri Sumod Tom Thomas, UTL
Shri Dinesh Paidusani, Advocate, RECTPCL
Shri Vivek Agarwal, RECTPCL
Shri Mayur Girdhar, RECTPCL
Shri Yogesh Malik, RECTPCL

ORDER

The petitioner, Unchahar Transmission Limited has filed the present petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as "the Act") for adoption of transmission charges with respect to the Transmission System for "ATS of Unchahar TPS" (hereinafter referred to as "the Project") comprising of the following elements:

Name of the Transmission Element	Conductor per phase	Completion Target
Unchahar-Fatehpur 400 kV D/C line-60 km	Twin Moose ACSR or twin AAAC (equivalent ACSR conductor) and transmission lines designed should be corresponding to 85 deg C conductor temperature operation	30 months from effective date (17.3.2014).

2. The petitioner has made the following prayers:

“(a) Adoption of Transmission Charges for the Project which has been discovered through competitive bidding process.

(b) Allow the Transmission system for System Strengthening in Southern Region for import of power from Eastern Region to be part of Transmission Service Agreement approved by the Hon’ble Commission under PoC Charges Regulations (Sharing of Inter-state Transmission Charges and Losses Regulations 2010).



(c) Pass such other order/orders, as may be deemed fit and proper in the facts and circumstances of the case.”

3. The petitioner has submitted that the Central Government in exercise of the powers under Section 63 of the Act has notified the “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) vide Government of India Ministry of Power Resolution No.11/5/2005-PG(i) dated 17.4.2006. The petitioner has further submitted that Ministry of Power vide its notification No. 15/1/2011-Trans, dated 8.10.2012 notified REC Transmission Projects Company Limited (hereinafter referred to as RECTPCL) as the Bid Process Coordinator (hereinafter referred to as "the BPC") for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the transmission system for 'ATS of Unchahar TPS' on Build, Own, Operate and Maintain (BOOM) basis through competitive bidding in accordance with the Guidelines.

4. The petitioner company was incorporated on 17.12.2012 by RECTPCL as its wholly owned subsidiary to take steps for execution of the transmission project and subsequently to act as the Transmission Service Provider after being acquired by the successful bidder.

5. The petitioner has submitted that RECTPCL as BPC had initiated the process for selection of successful bidder in accordance with the “Guidelines for encouraging competition in development of Transmission Projects and competitive



bidding for Transmission Service” and “Tariff based competitive bidding guidelines for Transmission Service” ('Guidelines') issued by Ministry of Power, Government of India. The petitioner has submitted that the key milestones in the bidding process were as under:

S. No.	Events	Date
1.	Global Invitation for Tender	11.1.2013
2.	Submission of Request for Qualification	25.2.2013
3.	Submission of Request for Proposal documents	15.1.2014
4.	Opening of Non-financial Bid	15.1.2014
5.	Opening of financial bid	4.2.2014
6.	Issuance of Letter of Intent to successful bidder	14.2.2014

6. The petitioner has submitted that BPC started the process with the publication of Global Invitation for qualification on 11.1.2013 for selection of a TSP for the project and to provide transmission service on long term basis to the Long Term Transmission Customers (LTTCs). Intimation regarding the initiation of the bidding process was given by the BPC to the Commission vide its letter dated 14.1.2013. A total of six bidders had submitted their Request for Qualification (RfQ) on 26.2.2013 and all six bidders were qualified for participation in the next stage of bidding i.e Request for Proposal (RfP). RfPs were submitted by the following two bidders by 15.1.2014, whose financial bids were opened on 11.2.2014:

- (i) Power Grid Corporation of India Limited
- (ii) Sterlite Grid Limited



7. The petitioner has submitted that the bidding process concluded on 14.2.2014 when the Board of the BPC resolved that M/s Power Grid Corporation of India Limited (PGCIL) has quoted the lowest levelized transmission charges and was declared successful bidder. The Letter of Intent (LoI) dated 14.2.2014 was issued by the BPC to the successful bidder on 14.2.2014 which has been accepted by the successful bidder unconditionally. In keeping with the conditions stipulated in the bid documents, the petitioner on 24.3.2014 acquired the Unchahar Transmission Company Limited as its wholly owned subsidiary after executing the Share Purchase Agreement and also furnished the Contract Performance Guarantee of ₹ 5.40 crore in favour of LTTCs.

8. The petitioner has submitted that the BPC, vide its clarifications issued on 9.12.2013, has clarified that the transmission charges shall be shared and recovered as per the applicable CERC Regulation which is at present the PoC Mechanism under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

9. In accordance with the provisions of the bid documents and LoI issued in its favour, the petitioner has prayed for adoption of the transmission charges for the project which has been discovered through the process of competitive bidding.



10. On receipt of the present petition, the Commission vide its letter dated 3.4.2014 directed BPC to submit the relevant documents regarding complete process of competitive bidding, through affidavit. The necessary details have been filed by the BPC under affidavit dated 23.4.2014.

11. Notices were issued to all the respondents who are the Long Term Transmission Customers of the project. None of the respondents has filed its reply. Notice was also issued to RECTPCL in its capacity as Bid Process Coordinator. RECTPCL has filed the copies of all relevant documents pertaining to the bidding process.

12. The petition was heard on 20.5.2014. The representative of the petitioner submitted that tariff of the petitioner company has been discovered through a transparent process of competitive bidding conducted in accordance with Section 63 of the Act and same may be adopted by the Commission. Learned counsel for the BPC submitted that all the provisions of the competitive bidding guidelines have been complied with in this case.

13. We now proceed to examine whether the transmission charges have been discovered in accordance with Section 63 of the Act.

14. Section 63 of the Act provides as under:

“63. Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined



through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

15. Government of India, Ministry of Power has notified the Guidelines issued by the Central Government under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 17.4.2006. The salient features of the Guidelines are discussed in brief as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of transmission service provider for new transmission lines and to build, own, maintain and operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documentation in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the standard bid documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary if any material deviation is proposed to be made in the Standard



Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission charges under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualifications (RFQ) and Request for Proposal (RFP) or adopt a single stage two envelope tender process combining both RFQ and RFP processes.

(e) RFQ or combined RFQ and RFP notice shall be issued in at least two national newspapers, website of the BPC and the appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RFQ minimum conditions to be met by the bidder shall be specified in RFQ notice. The bidding shall be by way of International Competitive Bidding.

(f) Standard documentation to be provided in the RFQ stage shall include definitions of requirements including the details of location and technical qualifications for each component of the transmission lines, construction milestones, and financial requirements to be met by the bidders; proposed Transmission Service Agreement; period of validity of offer of bidder; conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence and other technical and safety



criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (IEGC).

(g) Standard documentation to be provided by BPC in the RFP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services. TSA proposed to be entered with the selected bidder; bid evaluation methodology to be adopted by the BPC; Discount Factor to be used for evaluation of the bids; specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost; and the liquidated damages that would apply in the case of delay in start of providing the transmission services.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and the concerned Regional Power Committees. The member from CEA shall have expertise in the cost engineering of transmission projects. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RFQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation



from the tender conditions for submission of the same. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

(i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for a two stage bid process is 240 days and single stage two envelope bid process is 180 days. The BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an Application for grant of transmission licence to the Appropriate Commission within one month of selection. The TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RFP stage.

(k) The BPC shall make evaluation of the bid public by indicating the terms of the winning bid and anonymous comparison of all other bids. All contracts signed with the successful bidder shall also be made public. The final TSA along with the certification of BPC shall be forwarded to the Appropriate Commission for adoption of tariff in terms of section 63 of the Act.

16. In the light of the above provisions of the Guidelines, we have examined in the succeeding paragraphs the transparent process of international competitive



bidding adopted in the present case for arriving at the lowest levelised transmission charges and for selection of the successful bidder.

17. RECTPCL was notified by Government of India, Ministry of Power vide Notification No. 15/1/2011-PG dated 8.10.2012 as the Bid Process Coordinator for the purpose of selection of bidder as TSP to establish the project on Build, Own, Operate and Maintain (BOOM) basis through tariff based competitive bidding.

18. Unchahar Transmission Limited was incorporated on 17.12.2012 under the Companies Act, 1956 as a wholly owned subsidiary of RECTPCL with the objective to establish the transmission system on Build, Own, Operate and Maintain basis and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objects of the petitioner company in its Memorandum of Associations are as under:

“Plan, promote and develop an integrated and efficient power transmission system network in all its respects including planning, investigations, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-station, load dispatch stations and communication facilities and appurtenant works, coordination of integration operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power, purchase and sale of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

19. RECTPCL as the BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of



Power, Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification on 11.1.2013 for selection of developer on BOOM basis for the project. The notice for RfQ was published on 1.11.2013 in the Hindustan Times with the last date of submission of response to RfQ 26.2.2013. Intimation regarding the initiation of the bid process was given to the Central Commission in accordance with clause 4.2 of the Guidelines vide its letter No. RECTPCL/P-8/Unchahar/RFQ/2012-13/461, dated 14.1.2013.

20. The scope of the project as per the Request for Proposal (RfP) and the Transmission Service Agreement is as under:

SI.No	Scheme/ Transmission Works	Conductors per phase	Completion Target
1.	Unchahar-Fatehpur 400 kV D/C line-60 km	Twin Moose ACSR or Twin AAAC (equivalent to twin ACSR Conductor) and Transmission line design should be corresponding to 85°C conductor temperature operation	30 Months

21. The identified Long Term Transmission Customers (LTTCs) of the project along with the allocated capacity in the project are as under, namely:-

S. No.	Name of the Long Term Transmission Customers	Allocated Capacity (in MW)
Rajasthan		
1	Jodhpur Vidyut Vitran Nigam Limited (JVVNL)	20.70
2	Jaipur Vidyut Vitran Nigam Limited (AVVNL)	25.22
3	Ajmer Vidyut Vitran Nigam Limited (JdVVNL)	18.75
Uttar Pradesh		
4	Uttar Pradesh Power Corporation Limited (UPPCL)	167.38



	Himachal Pradesh	
5	Himachal Pradesh State Electricity Board Limited (HPSEBL)	18.91
	Uttarakhand	
6	Uttarakhand Power Corporation Limited (UPCL)	23.19
	Delhi	
7	Tata Power Delhi Distribution Limited (Formerly NDPL) (TPDDL)	72.39
	Haryana	
8	Haryana Power Purchase Center (HPPC)	33.00
	Jammu & Kashmir	
9	Power Development Department, Govt. of Jammu & Kashmir (PDDGJK)	38.40
	Union Territory of Chandigarh	
10	Electricity Wing of Engineering Department, Union Territory of Chandigarh (EWEDUTC)	3.46

22. Responses to the RfQ were received from six bidders on 26.2.2013 as per details given below:

S. No	Name of Bidders
1.	Power Grid Corporation of India Ltd., Gurgaon
2.	Sterlite Grid Ltd., New Delhi
3.	Consortium of Techno Electric & Engineering Company Limited, Kolkata and Kalpataru Power Transmission Limited, Gandhi Nagar
4.	Ashoka Buildcon Limited, Nashik
5.	Consortium of Patel Engineering Ltd, Mumbai and GKC Projects Limited, Hyderabad
6.	Jyoti Energy Ltd, Mumbai

23. As per the decision of the Empowered Committee on Transmission, the Bid Evaluation Committee comprising of the following was constituted:

- (a) Shri Vinod Pande, GM, SBI Capital Markets Limited ...Chairman
- (b) Shri G.S.Dixit, Chief Engineer (Design and Procurement),



- Uttar Pradesh Power Transmission Corporation Ltd. ..Member
- (c) Shri Prem Prakash, General Manager (Tech.), Delhi Transco Ltd.
..Member
- (d) Shri N.C.Jain, Chief Engineer (F&CA), Central Electricity Authority
...Member
- (e) Shri Ravinder Gupta, Director (SP&PA), Central Electricity Authority
...Member
- (f) Shri Dinesh Kumar, General Manager, RECL ...Convener

24. The responses to the RfQ were opened on 26.2.2013 in the presence of Bid Evaluation Committee and the representative of the bidders. Evaluation was undertaken by Bid Process Consultant, namely, PARY & Co. Chartered Accountants, Noida and presented to the Bid Evaluation Committee which recommended all the six bidders as qualified at RfP stage, namely:

S. No	Name of Bidders
1.	Power Grid Corporation of India Ltd.
2.	Consortium of Techno Electric & Engineering Company Limited, Kolkata and Kalpataru Power Transmission Limited
3.	Sterlite Grid Ltd.
4.	Jyoti Energy Ltd.
5.	Ashoka Buildcon Limited
6.	Consortium of Patel Engineering Ltd, Mumbai and GKC Projects Limited



25. Out of the qualified six bidders, following two bidders submitted their offers at RfP stage:

S. No	Name of Bidders
1.	Power Grid Corporation of India Ltd., Gurgaon
2.	Sterlite Grid Ltd., New Delhi

26. The RfP (Non-Financial) bids were opened on 15.1.2014 in the presence of the Bid Process Consultant and the representatives of the bidders. The Bid Process Consultant carried out the responsiveness check of the non-financial bids which were reviewed by the Bid Evaluation Committee and declared the bids of both the bidders as responsive and recommended for opening of their RfP (Non-Financial) Bids. RfP (Financial) bids were opened on 4.2.2014 in the presence of Bid Evaluation Committee and the representatives of the bidders. The evaluation of the RfP (Financial) bids was carried out by RECTPCL and presented to the Bid Evaluation Committee on 11.2.2014. The levelised transmission charges for each bidder, as per the bid evaluation model and the methodology specified in RfP, were found to be in order. Based on the evaluation of the RfP, the levelized Transmission charges were worked out as under:

S. No	Name of Bidders	Levelised Transmission Tariff In Indian Rupees (Millions/annum)
1.	Power Grid Corporation of India Limited	167.7071
2.	Sterlite Grid Ltd., New Delhi	296.3154



27. Based on the evaluated levelised transmission charges, the Bid Evaluation Committee recommended M/s Power Grid Corporation of India Limited with the lowest evaluated annual levelised transmission charges of ₹ 167.7071 million/annum as the successful bidder. Para 13, 15 and 16 of the Minutes of the Bid Evaluation Committee dated 11.2.2014, which are relevant, are extracted as under:

" 13. Levelized Transmission Charges: The levelised transmission charges for each Bidder (in alphabetical order) as per the Bid Evaluation model and the methodology specified in RFP documents is as under:

S. No.	Name of the Bidders	Levelised Tariff (Rs. in Millions)
1.	Power Grid Corporation of India Limited	167.7071
2.	Sterlite Grid Limited	296.3154

15. As per the above table, M/s Power Grid Corporation of India Limited emerged as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 167.7071 million.

16. After detailed discussion on the evaluation report and verification of the bids, wherever required, the Bid Evaluation Committee took the following decision:

(a) Power Grid Corporation of India Limited emerges as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 167.7071 million.

(b) The levelised tariff for this project based on CERC norms for the same period works out to Rs. 190.9598 million, which has been computed based on the estimated cost (for Oct. 2013) as communicated by CEA/CTU, escalated till March, 2014 and methodology for calculation of tariff adopted by CERC.

(c) Thus, in light of the above, the levelised tariff computed on the basis of rates quoted by the successful Bidder is reasonable.



(d) The entire bid process has been carried out in accordance with the "Tariff based competitive-bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time"

28. Bid Evaluation Committee vide its certificate dated 11.2.2014 has certified as under:

'It is hereby certified that:

a. M/s. Power Grid Corporation of India Limited has emerged as the successful bidder with the lowest levelised transmission charges of Rs. 167.7071 millions for the above project.

b. The rates quoted by the successful bidder are in line with the prevailing prices.

c. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.'

29. Letter of Intent was issued by the BPC on 14.02.2014 to the successful bidder i.e. M/s Power Grid Corporation of India Limited. In accordance with para 12.3 of the Guidelines, the BPC has hosted on the website of RECTPCL the final results of the evaluation of the bids for selection of developer for the project.

30. In accordance with the terms of RfP and Letter of Intent, the successful bidder was required to accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of the LTTCs;

(b) Execute the Share Purchase Agreement;



- (c) Acquire, for the acquisition price, one hundred percent equity shareholding of Unchahar Transmission Limited from RECTPCL, along with all its related assets and liabilities;
- (d) Execute the RfP project Documents including the Transmission Service Agreement with LTTCs;
- (e) Make an application to the Central Electricity Regulatory Commission for adoption of charges under Section 63 of the Electricity Act, 2003;
- (f) Apply to Central Electricity Regulatory Commission for grant of transmission licence.

31. The successful bidder has furnished the Performance Guarantee to each of the Long Term Transmission Customers of the project for an amount of ₹5.40 crore and has acquired hundred percent equity holding in the applicant company on 24.3.2014 after execution of the Share Purchase Agreement. The TSP, on behalf of the successful bidder, is required to file the application for grant of transmission licence and adoption of tariff within six months from the effective date. Accordingly, the petitioner who was acquired by the successful bidder has filed the application for grant of transmission licence and present petition for adoption of tariff on 25.3.2014. Therefore, the petitioner has complied with all procedural requirements specified in the bid documents.



32. In the light of the discussions in the preceding paragraphs, it emerges that selection of the successful bidder and the process of arriving at the levelised tariff of the project through competitive bidding has been carried out by the Bid Process Coordinator through a transparent process in accordance with the Guidelines and Standard Bid Documents. The Bid Evaluation Committee has certified that the process is in conformity with the MOP Guidelines. The BPC in its certificate dated 11.2.2014 has certified that the rates quoted by the successful bidder are in line with the prevailing prices. Accordingly, we approve and adopt the levelised transmission charges for the project as per the **Appendix** to this order. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

33. The petitioner has also prayed that the transmission system be allowed to be treated as part of the Transmission Service Agreement approved under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations 2010 (Sharing Regulations). At the pre-bid conference, it was clarified by the BPC that TSA signed by the parties would merge with the TSA as notified by this Commission under Sharing Regulations. Thus, merger of the TSA signed by the parties with the TSA notified by this Commission is a condition of the bid and binding on all concerned.



34. The Petition No.55/TT/2014 is disposed in terms of the above. We direct that copies of this order shall be endorsed to all Long Term Transmission Customers of the transmission system.

Sd/-
(A.K.Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson



Appendix

Year (Term of License)	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. Millions)	Quoted Escalable Transmission Charges (Rs. Millions)
1	Scheduled COD 17-Sep-16	31-Mar-2017	149.62	0.00
2	1-Apr-2017	31-Mar-2018	158.91	Nil
3	1-Apr-2018	31-Mar-2019	194.54	Nil
4	1-Apr-2019	31-Mar-2020	212.98	Nil
5	1-Apr-2020	31-Mar-2021	207.87	Nil
6	1-Apr-2021	31-Mar-2022	202.72	Nil
7	1-Apr-2022	31-Mar-2023	197.62	Nil
8	1-Apr-2023	31-Mar-2024	192.79	Nil
9	1-Apr-2024	31-Mar-2025	187.59	Nil
10	1-Apr-2025	31-Mar-2026	182.67	Nil
11	1-Apr-2026	31-Mar-2027	164.36	Nil
12	1-Apr-2027	31-Mar-2028	149.62	Nil
13	1-Apr-2028	31-Mar-2029	149.62	Nil
14	1-Apr-2029	31-Mar-2030	149.62	Nil
15	1-Apr-2030	31-Mar-2031	149.62	Nil
16	1-Apr-2031	31-Mar-2032	149.62	Nil
17	1-Apr-2032	31-Mar-2033	149.62	Nil
18	1-Apr-2033	31-Mar-2034	149.62	Nil
19	1-Apr-2034	31-Mar-2035	149.62	Nil
20	1-Apr-2035	31-Mar-2036	149.62	Nil
21	1-Apr-2036	31-Mar-2037	149.62	Nil
22	1-Apr-2037	31-Mar-2038	149.62	Nil
23	1-Apr-2038	31-Mar-2039	149.62	Nil
24	1-Apr-2039	31-Mar-2040	149.62	Nil
25	1-Apr-2040	31-Mar-2041	149.62	Nil
26	1-Apr-2041	31-Mar-2042	149.62	Nil
27	1-Apr-2042	31-Mar-2043	149.62	Nil
28	1-Apr-2043	31-Mar-2044	149.62	Nil
29	1-Apr-2044	31-Mar-2045	149.62	Nil
30	1-Apr-2045	31-Mar-2046	149.62	Nil
31	1-Apr-2046	31-Mar-2047	149.62	Nil
32	1-Apr-2047	31-Mar-2048	149.62	Nil
33	1-Apr-2048	31-Mar-2049	149.62	Nil
34	1-Apr-2049	31-Mar-2050	149.62	Nil
35	1-Apr-2050	31-Mar-2051	149.62	Nil
36	1-Apr-2051	35th anniversary of Scheduled COD	149.62	Nil

